3.7

BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 167/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

Name of the Company:

Deep Constructions Co.

V/s.

Balaji Heavy Lifters Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. NINEETA MAHESHWARZ

10

line

2. Utivesh 19 Gor for vishwar verhan

Howo care

Respondent

Devech 12 as

ARPIT SINGHVI

37AD GV CAR

PETITIONER

ORDER

Learned Advocate Mr. Arpit Singhvi present for operational Creditor/ Petitioner. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Proposed IRP Mrs. Vineetha Maheshwari present.

She filed Form 2.

Hence, Mrs. Vineetha Maheshwari is appointed as IRP.

There shall be public announcement of Corporate Insolvency Resolution process as per section 15 of the Code as contemplated in section 13(1)(b) of the Code in one English Newspaper and one Regional Newspaper having circulation where the Registered office of company is located by IRP.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.